



**IN THE HIGH COURT OF ORISSA AT CUTTACK**  
**W.P.(C) No. 15395 of 2015**

**Secretary, High Court Legal Services Committee** .... **Petitioner**

Mr. Prafulla Kumar Rath, Senior Advocate  
(Amicus Curiae)

*-versus-*

**Chief Secretary to Govt. of Odisha and Others** .... **Opposite Parties**

Mr. M.K. Khuntia, Addl. Govt. Advocate

**CORAM:**  
**HON'BLE THE CHIEF JUSTICE**  
**HON'BLE MR. JUSTICE MURAHARI SRI RAMAN**

**ORDER**  
**15.05.2024**

**Order No.**

34.

This matter is taken up through Hybrid mode.

2. Mr. P.K. Rath, learned Senior Counsel and Amicus Curiae has produced before us two tabular formats, one regarding availability of basic amenities in the schools imparting elementary education and other regarding admissions and drop-outs from the school in the State of Odisha.

3. We propose to issue directions to the concerned opposite parties in the State of Odisha to make available certain essential information in the public domain in the present proceeding in the nature of PIL. The said formats have been prepared by learned Amicus Curiae to facilitate passing of appropriate orders, to be followed by the opposite parties in relation to status of elementary education in the State of Odisha.



4. Copies of the said draft formats have been served upon learned Additional Government Advocate representing the State of Odisha.
5. List this matter on 17.05.2024 within the first five cases so as to enable learned Additional Government Advocate to seek instructions from the opposite parties as to whether the said formats require any modification to serve the larger public interest.

***(Chakradhari Sharan Singh)***  
***Chief Justice***

***(M.S. Raman)***  
***Judge***

*SK Jena/Secy.*